

(e) at what locations Solar installations plants and projects have been planned?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS, ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C.P.N. SINGH): (a) and (b). The Commission for Additional Sources of Energy is setting up a Solar Thermal Energy Centre (STEC). The expected outlay will be approximately Rs. 6.5 crores. The Centre will promote application of solar thermal technologists through prototype development and fabrication, testing and standardisation, systems engineering and demonstration, with a view to accelerate utilisation of solar energy, mainly for decentralised applications. The Centre will be located near Delhi.

(c) and (d). Fiscal and promotional incentives are being introduced by Government to give an impetus to industrial production of renewable energy devices and systems. Among the incentives already announced are an enhanced depreciation allowance, exemption from excise duty and soft-term loans at the Central level, and exemption from sales tax and octroi in several States. Government is also providing a subsidy for solar cookers. Various subsidies are already available, particularly in rural areas, for biogas plants, water pumping devices, etc. Further the production of renewable energy equipment has been delicensed.

(e) A countrywide field demonstration programme of renewable energy devices and systems is being implemented. It is proposed to

install such systems for purposes of demonstration and trial in every district in the country during the Sixth Five Year Plan. Various installations have been completed, and sites for further installations are being selected in consultation with the State Governments.

Representation from Lakshadweep Government Employees

4934. SHRI AJIT BAG: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that on 5 February 1981 the Lakshadweep Government Employees Association handed over a representation to the Prime Minister at Lakshadweep;

(b) if so, the details thereof;

(c) the steps taken by Government on the said representation; and

(d) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH):

(a) Yes, Sir.

(b) to (d). A statement is attached.

Statement

The points raised in the memorandum presented to the Prime Minister on 2-5-81 by the Lakshadweep Government Employees Association, which represents mainly employees recruited from mainland, were considered by the Government and appropriate instructions were issued to the Lakshadweep Administration. In brief, the points raised and the action taken thereon are indicated below :—

S. No.	Point raised	Comments/Action taken
1.	A systematic Administration is needed in Lakshadweep :	The Administration is carried out keeping in view the needs of the territory.
2.	Setting up of a separate Cell to deal promptly with representations of Service Association and according formal recognition to the Association :	Adequate arrangements exist to deal with representations of Government servants and their Associations. As regards recognition at present this cannot be given as the Central Civil Services (Recognition of Service Associations) Rules, 1959 are inoperative. However genuine grievances presented to the Administration are looked into.
3.	Grant of Island Special Pay to all employees :	Several Writ petitions on this issue have been filed by the employees in the Kerala High Court and any further decision on this issue will depend on the Judgement of the Kerala High Court on these writs.
4.	Reservation of seats to children of mainland recruits for Professional Courses and grant of employment to them under the Administration :	On a writ filed by a mainland recruit, the Kerala High Court have quashed the rules framed by the local Administration in consultation with the Ministry of Health and Family Welfare for nomination of candidates against Medical and Pre-Medical seats to the territory, Government have decided to go in appeal against the Judgement of the Kerala High Court. A stay petition and a special leave petition have accordingly being filed in the Supreme Court. Final decision regarding reservation of professional seats can, therefore, be taken only on the basis of the outcome of these petitions.
5.	Regularisation of service of mainland employees :	In order to eliminate unequal competition with mainlanders with the local people who are classified as Scheduled Tribes on account of the socio-economic backwardness, executive instructions were issued by the Government of India reserving all Group C and D posts for local candidates. Only when qualified local candidates are not available others can be appointed either on deputation or on ad-hoc basis, subject to the condition that they will be replaced when qualified local candidates become available. These executive instructions have been challenged by some mainland employees in the Kerala High Court. Further course of action will depend on the decision of the Kerala High Court.
6.	Reinstatement of 6 Matric) Trained Teachers whose) ad-hoc appointments were) terminated :	

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| 7. Rationalisation of ship fare and abolition of Permit System in the case of relatives and domestic servants of Government Employees : | A Committee has been constituted to rationalise the fare structure and its recommendations are awaited. As regards abolition of permits, the present system does not impose any disability in that, such permits are issued to relatives and domestic servants on the basis of declarations furnished by the concerned Government servants. |
| 8. Grant of joining time to cover enforced halt : | Whenever Government servants are stranded for want of timely sailing extended joining time is allowed. |
| 9. Improvement of communication facilities: | A second hand all weather vessel has been procured for improving communication facilities. This vessel is expected to be commissioned sometime in April/May this year. |
| 10. Grant of Selection Grades to Government servants who have rendered 10 years of service : | Selection Grades are sanctioned in accordance with the guidelines laid down by the Ministry of Finance in all cadres in Central Government Offices including the Administration. |
| 11. Construction of Guest House and a Colony for Administration's staff at Cochin : | When further additions are made to the existing building of the Administration at Cochin, the question of providing a Guest House will be considered. There is no proposal to have a Government Colony for the Administration's staff at Cochin. Like other Central Government Employees they are also eligible for House Rent Allowance at Cochin. |
| 12. Revision of Pay Scales of various posts : | Generally revised scales were prescribed on the basis of Third Pay Commission's recommendations keeping in view the pre-revised pay scales. The Administration was advised to take up further revision of pay scales if warranted after obtaining the recommendations of Staff Inspection Unit which is to conduct a study of the staffing pattern of the Administration shortly and to refer such cases to the Administrative Ministries concerned. |
| 13. Removal of anomalies in fixation of pay scales, revision of pay scales of left out categories etc. | The matter has been taken up by the Administration with the concerned Administrative Ministries. |
| 14. Grant of stagnation increments : | Orders of the Central Government do not provide for grant of any increments to those who are stagnating at the maximum of the scales. However, there are provisions to create selection grades in cadres where stagnation is acute. Such cases are being processed by the Administration. |
| 15. Grant of Bonus to the staff of the Administration: | No decision has been taken by the Government for payment of bonus to Central Government Employees in non-commercial Departments. |